Report of the committee constituted by the Hon'ble NGT Bhopal

in the matter

Shiv Nagar Development Committee vs Union of India & Ors

OA no: 70/2021 (CZ)

The details of the case are as under

1. Applicant: Shiv Nagar Development Committee, Jaipur

2. Respondents:

1. Union of India through Secretary, Ministry of Environment and Forests & Climate Change, New Delhi
2. State of Rajasthan through Chief Secretary, Jaipur
3. Principal Chief Conservator of Forest, Rajasthan
4. Jaipur Development Authority through Commissioner, JDA, Jaipur
5. District Magistrate, Jaipur

3. Background-

(i) The members of applicant committee got allotted the plots by Madhav Nagar Housing Development Cooperative Society Limited in the year 1981in Shiv Colony, Bharu Meena Ka Bagh, Gujjar ghati, Amer Road, Jaipur. The members/residents thereafter formed their association by the name Shiv Nagar Development Committee. The committee thereafter approached Jaipur Development Authority in the year 2013 for regularization of their colony.

(ii) Jaipur Development Authority vide letter dated 12.08.2021 has informed the applicant "Shiv Nagar Development Committee" that the colony of the applicant falls within the Nahargarh sanctuary and Nahargarh Eco-sensetive zone hence, cannot be regularized at present.

4. Petitioner's prayer-

(i) Declare that the letter dated 12.08.2021* issued by Jaipur Development Authority is in violation of and contrary to the Eco-Sensitive Zone notification dated 08.03.2019 and Nahargarh Wildlife Sanctuary notification dated 22.09.1980

Arindam Tomar)
APCCF & CWLW
Rajasthan, Jaipur

आनन्द मोहन
सदस्य सचिव
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर

1/5

(ii) Quash the letter dated 12.08.2021 issued by Jaipur Development Authority;

(iii) Declare that regularization of the residential premises is not contrary to Eco-Sensitive Zone notification dated 08.03.2019

5. Hon'ble NGT, CZ, Bhopal order dated 27/09/2021-

The order of Hon'ble NGT states as under

" **5.***We deem it just and proper to call a report on the matter in issue, in present application,*

from a Joint Committee consisting of:-

1. *Chief Wildlife Warden, Rajasthan.*
2. *Rajasthan Pollution Control Board.*

6. *The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."*

The committee visited the site Shiv Colony, Bharu Meena Ka Bagh, Gujjar ghati, Amer Road, Jaipur and held meeting on 27.12.2021. After the site visit, the committee deliberated on the matter and examined the records available. The committee also interacted with Mr. Rajendra Tiwari , President, Shiv Nagar Development Committee during the site visit. The follows other officers were present during the site visit

1. Mr. S.P. Singh, Chief Conservator of Forest, Wildlife, Jaipur
2. Mr. Ajay Chittora, Deputy Conservator of Forest, Wildlife, Zoo, Jaipur
3. Mr. Vijay Sharma, Regional Officer, RSPCL, Jaipur
4. Mr. Ghazanfar Ali Zaidi, Assistant Conservator of Forest, Nahargarh Sanctuary, Jaipur

Details about Nahargarh Sanctuary

(a) Govt. of Rajasthan notified block Amer 54 as Reserved Forest under Section 20 of Rajasthan Forest Act 1953 vide notification

Arindam Tomar)
APCCF & CWLW
Rajasthan, Jaipur

आनन्द मोहन
सदस्य सचिव
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर

no.F7(58)Raj/61 dated 21.11.1961(Annexure -1) which is covering an area of 12310.57 ha.

(b) Govt. of Rajasthan notified the area as sanctuary under Wildlife (Protection) Act 1972 vide notification no. F11(39)Raj-8/80 Jaipur dated 22.09.1980. The area was notified as Nahargarh Sanctuary (Annexure -2) which is covering an area of 5240.00 ha.

(c) The District Collector issued order no. 6784 dated 21.08.1998 determining the rights in the Nahargarh Sanctuary under Section 21 to 24 of the Wildlife (Protection) Act, 1972. (Annexure -3)

(d) Eco-Sensitive Zone of Nahargarh Sanctuary was finally notified by Ministry of Environmental, Forest & Climate Change ,New Delhi vide notification no.S.O.1220(E) dated 08.03.2019. (Annexure -4)

(e) Nahargarh sanctuary lies between Latitude 26°56'15.08"N to 26°57'5.81 and Longitude 75°48'55.70"E to 75°46'54.55"E. (Map as annexure-5)

The sanctuary area consists of parts of Reserved Forest area of Amer Forest Block and revenue areas of villages inside and on the boundary. The sanctuary also houses the Nahargarh Biological Park apart from several historical structures. On the Jaipur side, the sanctuary has encroachments and there are disputes related to the boundary of Sanctuary.

Observations during field visit

The observations of the Committee are as under -

i.) The area is densely populated and has pucca buildings connected by narrow roads.
ii.) This construction is quite old
iii.) The demarcation line of the sanctuary can not be ascertained by observation or existence of boundary pillars.
iv.) The accurate demarcation of the sanctuary at these points is essential so that it is conclusively ascertained that land in question is located within sanctuary or its eco-sensitive zone.

Legal Provisions related to Grant of Patta

1. Section 20 of the Wildlife (Protection) Act, 1972 states -" Bar on accrual of rights

(Arindam Tomar)
APCCF & CWLW
Rajasthan, Jaipur

आनन्द मोहन
सदस्य सचिव
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर

3/5

After the issue of a notification under sec. 18, no right shall be acquired in, or over the land comprised within the limits of the area specified in such notification, except by succession, testamentary or intestate."

If the land in question lies inside the sanctuary, pattas cannot be granted as they may constitute 'acquisition of right in or over the land comprised within the limits of the area and such acquisition of right will not be by means of succession, testamentary or intestate.'

2. If the land in question is ascertained to be located in the eco- sensitive zone, section 2(4), 3(1) of ESZ notification states -

"The Zonal master plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

Land use - (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco- Sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a) above, within the Eco-Sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town planning Act and other rules and regulations of Central Government or State Government as applicable and vide provisions of this Notification, to meet the residential needs of the local residents and for activities such as :-

(i) Widening and strengthening of existing roads and construction of new roads;
(ii) Construction and renovation of infrastructure and civic amenities;
(iii) Small scale industries not causing pollution;
(iv) Cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay;
(v) rain water harvesting; and
(vi) Promoted activities given under paragraph 4:
Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act

(Arindam Tomar)
APCCF & CWLW
Rajasthan, Jaipur

आनन्द मोहन
सदस्य सचिव
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर

and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution of the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-Sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities."

The committee doesn't foresee any legal problem in the continuation of use of land in question for the purpose that it is in use currently as per revenue land record.

The regulated and prohibited activities are listed in the Eco-Sensitive Zone notification. In case any activity requires Environment Clearance, then it also requires wildlife clearance as per OM dated 8-Aug-2019 of MoEF& CC, GoI, New Delhi.

Recommandations

1.A Survey Committee may be constituted with ACF Nahargarh as Forest Representative, Revenue & settlement personnels and JDA officials to determine whether the land in question inside the sanctuary or inside the eco-sensitive zone.

2. Legal examination of the provisions of the eco-sensitive zone notifications may be undertaken by JDA in order to decide the issue in question.

(Anand Mohan)
Member Secretary, RSPCB

आनन्द मोहन
सदस्य सचिव
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर

(Arindam Tomar)
APCCF & Chief Wildlife Warden

(Arindam Tomar)
Rajasthan, Jaipur

5/5

प्रपत्र 'जे'

Annexure-1

वि ज्ञ प्ति

(धारा २० के अधीन)

दिनांक- २९-११-६९

संख्या ९५५(४९)२१-क/६९ चूंकि विज्ञप्ति दिनांक १५-१०-४७ द्वारा नीचे लिखी हुई भूमि को जयपुर वन अधिनियम, १९३९ के अधीन आरक्षित वन के रूप में गठित किये जाने का प्रस्ताव किया गया था ।

और चूंकि इन भूमियों पर अधिकारों के बारे में अधियाचनायें, यदि हों, निबटादी गई हैं ।

और चूंकि उपर्युक्त अधियाचनाओं पर पारित आदेशों के विरुद्ध अपील पेश करने की अवधि व्यतीत हो चुकी है और इस अवधि में प्रस्तुत की गई अपीलें निबटादी गई हैं ।

और चूंकि प्रस्तावित वन में सम्मिलित किये जाने के लिये आवाप्त की गई समस्त भूमियां, यदि हों, अनिवार्य अवाप्ति कानून के अधीन सरकार में निहित हो गई है ।

राजस्थान वन अधिनियम, १९५३

अतः अब ४ एक्ट की धारा २० द्वारा प्रदत्त शक्तियों के प्रयोग में राज्य सरकार उक्त भूमि को दिनांक १९-१-६२ से प्रभाव रखते हुये आरक्षित वन घोषित करती है जो इस प्रावधान के अधीन हैं कि नीचे लिखे गये ~~गांव कोई अधिकार नहीं रखेंगे~~ । उक्त अधिकारों की संक्षिप्त सूची, (१) में उल्लिखित सीमा तक रखते रहेंगे और अनुदान नहीं पावेंगे । संक्षिप्त सूची, (२) में उल्लिखित सीमा तक ऐसे मौसमों में, उक्त वनों के ऐसे भागों में तथा ऐसे नियमों के अधीन, जो राज्य सरकार द्वारा समय २ पर निर्धारित किये जावें, अनुदानों का उपभोग करेंगे ।

राज्यपाल की आज्ञा से,
शासन सचिव ।

भूमि का विवरण

जिला	तहसील	वन-खंड का नाम	मौजा	अनुमानिक क्षेत्रफल	विशेष विवरण
१	२	३	४	५	६
जयपुर	जयपुर आमेर जमुवारामगढ़	आमेर ५४	आमेर	४४११-५३१	सीमा विवरण का परिशिष्ट 'अे' संलग्न है
			मानपुर सड़वा	१५७-१२५	
			विजयपहल	८१-३४४	
			नाहरगढ़	२१५२-४०६	
			बस्सीसीतारामपुरा	२७६-८७५	
			किशनबाग	३६३-५३१	

प्रकाश त्यागी
२७-६-६०

फोटो – प्रतिलिपि

क०प०उ० [illegible] (भू. अ.)
जयपुर

बीड़ पापड़	११६८-५६४
महापुरा उर्फ कुकरखेड़ा	३५१-६६८
मायलाबाग	१५६५-८१२
बीड़ जैसला	८२८-४३८ ६६८.२८१
जैसला	७५१-३१३
बाकेड़ा	२७३-२१६
शिस्यावास	२०६५-१५६
बड़गांव	७६६-६३८
खैरवाड़ी	४१६-५६२
विशनगढ़	२२७-८४३
अखेपुरा	६२-५
लक्ष्मीनारायणपुरा	२७६-६३७
बड़ारना	२६-५
उदयपुरा	१४६-७१८
चक हनुमानपुरा	१४-३४३
सेवारामपुरा	८८-८१२
दौलतपुरा	११६७-२५
बगवाडा	-~~१०६०~~- ६६३-०६४
सिंगवाना	१४२६-५३१
कचरावाला	११५१-५६२ १९६६.२०६
कापरोडी	४६०-४६६
जैतपुरा	१०२०-६६६
अक्षरोल	१६७३-०६४ १६८०.१
अनी	१३१-६०६
लवाना	०~~४६५~~- २६०-७५
गुनावता	४३६-३१२
ढ़ंन्ड	१२६-८४३
हरवर	२६८-८४३
खुराड	७६७-६२५ —
चिमनपुरा	१६-०३१
कूक्स	२५६४-६३८
नेस्तीवास	५७६-६८७
बीड़ तालेड़ा	५२६-५ —

फोटो – प्रतिलिपि

कृते [illegible] (मू. अ.)

COMPAIR

३०००४-६०७ एकड़

३०४१८.४५

Annexure-2

31

राजस्थान सरकार
वन (राजस्व) ग्रुप-8 विभाग

6378 कुमावन/एफ 11(39)राज-8/80 जयपुर, दिनांक 22 सितम्बर, 1980
26-9-80

अधि-सूचना

वन्य जीव (सुरक्षा) अधिनियम 1972 (1972 का केन्द्रीय अधिनियम संख्या 53, जो कि भारत सरकार कृषि मंत्रालय (कृषि विभाग) की अधिसूचना संख्या फ0।।0।4/3/72 एफ0आर0आ0/डब्ल्यू0एल0एफ0दिना। 1 सितम्बर 1973 से राजस्थान राज्य पर लागू किया जा चुका है, की धारा 18 के उपबन्धों के अधीन राज्य सरकार निम्न अनुसूचि में वर्णित सीमाओं के अन्तर्गत आने वाली जयपुर जिले की भूमियों को, उनकी परिस्थिति व प्राणिजातीय, वानस्पतीय, भू-संरचना, सम्बंधित-नैसर्गिक एवं पुरातात्विक महत्व को ध्यान में रखते हुए एतद द्वारा वन्य जीव अभ्यारण्य घोषित करती है, जिसे भविष्य में नाहरगढ़ वन्य जीव अभ्यारण्य के नाम से जाना जावेगा एवं जो उक्त अधिनियम या तदधीन बनाये गये नियमों या जारी किये गये आदेशों के उपबन्धों का विषय होगा ।

अनुसूचि

नाहरगढ़ वन्य जीव अभ्यारण्य की सीमाओं का विवरण :-

(देखिये भारतीय वन्य जीव सुरक्षा अधिनियम 1972 की धारा 18-2)

सीमा विवरण नाहरगढ़ वन्य जीव अभ्यारण्य

उत्तर- वनक्षेत्र बीड तालेडा व ग्राम खुराड की उत्तरी सीमा तक ग्राम चूकस का वन क्षेत्र, सिपलती वन क्षेत्र ग्राम दोलतपुरा खसरा नम्बरान 1090 व 1091 व ग्राम चूकस खसरा नम्बरान 4, 5, 6 व 7 का उत्तरी भाग ।

पूर्व- वन सीमा लाईन समीपवर्ती राजस्व क्षेत्र ग्राम चूकस खुराड चिमनपुरा आगेर, आबादी आगेर गायला, आगेर जैसली रोड व राजस्व क्षेत्र ग्राम नाहरगढ़ ।

दक्षिण- वन सीमा लाईन समीपवर्ती आबादी बुहमपुरी व पुरानी बस्ती ।

पश्चिमी- नाहरगढ़ का नाका आबादी क्षेत्र व राजस्व क्षेत्र ग्राम किशन बाग बीड पाड व नला अमानीशाहसे पश्चिम दिशाकमा, औद्योगिक क्षे व वन सीमा लाईन समीपवर्ती राजस्व क्षेत्र ग्राम जैसला आकेडा,

कृ0पृ0उ0---2

शिश्यावास, बडा गांव माडा व समीपवर्ती वन क्षेत्र बडा गांव
मध्य आरा नं० 82-85 व 83 का उत्तरी पश्चिमी कोना।
व सीमा वन क्षेत्र बीड लालेडा समीपवर्ती वन क्षेत्र ग्राम दौलतपुरा
खसरा नम्बर 1092-93।

राज्यपाल के आदेश से

(एम०एम०सिंघवा)
उप शासन सचिव

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1- सचिव, राज्यपाल महोदय, राजस्थान, जयपुर ।
2- सचिव, मुख्य मंत्री महोदय, राजस्थान, जयपुर ।
3- समस्त निजी सचिव/मंत्री/उप मंत्री, राजस्थान, जयपुर ।
4- निजी सचिव, मुख्य सचिव, राजस्थान, जयपुर ।
5- समस्त शासन सचिव, राजस्थान, जयपुर ।
6- मुख्य वन संरक्षक, राजस्थान, जयपुर ।
7- मुख्य वन्य जीव प्रतिपालक, राजस्थान, जयपुर ।
8- जिलाधीश, जयपुर ।
9- कार्मिक एवं प्रशासनिक सुधार विभाग, प्रशासनिक अनुभाग 7 को अतिरिक्त 10 प्रतियां सहित ।
10- गार्ड फाईल

उप शासन सचिव

प्रतिलिपि पुन: प्रेषित है:-

1- सचिव, राजस्थान विधान सभा, जयपुर ।
2- सचिव, राजस्थान लोक सेवा आयोग, अजमेर ।
3- पंजियक, राजस्थान उच्च न्यायालय, जोधपुर/जयपुर ।

उप शासन सचिव

प्रतिलिपि अधीक्षक, केन्द्रीय मुद्रणालय, जयपुर को अगले राजपत्र में प्रकाशनार्थ प्रेषित है ।

उप शासन सचिव

एम०पी०बेरवा/21-9-90

प्रतिलिपि सं सहित अग्रेषित नहीं की जाती है
जयपुर के समाचार एक सप्ताह बाद
भेजी जाती है।

Annexure-3

कार्यालय जिला कलक्टर, जयपुर

क्रमांक : R-6/(24)/93/67134 दिनांक : 21-8-1998

आ दे श

माननीय उच्चतम न्यायालय के इस आदेश को दृष्टिगत रखते हुये वाइल्ड लाइफ एक्ट, 1972 के तहत नाहरगढ़ वन्यजीव अभ्यारण्य जिसकी अधिसूचना दिनांक 22 सितम्बर 1980 (प्रतिलिपि संलग्न) को जारी की गई उसके संबंध में धारा वाइल्ड लाईफ प्रोटेक्शन एक्ट के तहत अभ्यारण्य क्षेत्र में भूमि अवाप्ति अधिकार तय करने संबंधित कार्यवाई दिनांक 22.8.98 तक पूर्ण करने के निर्देश दिए हैं । वन विभाग द्वारा प्रेषित सूचना दिनांक 13.10.97 एवं माननीय उच्चतम न्यायालय के निर्णय के संदर्भ में जिला कलक्टर द्वारा क्रमांक आर-6(24)/93/11421 दिनांक 15-11-97 को धारा 21 वाइल्ड लाईफ प्रोटेक्शन एक्ट, 1972 के तहत उद्घोषणा की गई ।

धारा 21 वाईल्ड लाईफ प्रोटेक्शन एक्ट, 1972 के तहत जिन क्षेत्रों को सुरक्षित किया गया, उनकी सीमाओं का विवरण निम्न प्रकार उद्घोषित किया गया है

उत्तर – वन क्षेत्र बीड तालेडा व ग्राम गुराड की उत्तरी सीमा जो कि वन पूर्वेरा व वन क्षेत्र समीपवर्ती वन क्षेत्र ग्राम दोलतपुरा खसरा नम्बरान 1090 व 1091 व ग्राम कूकरा खसरा नम्बरान [illegible] व [illegible] की उत्तरी भाग ।

पूर्व – वन सीमा लाईन समीपवर्ती राजस्व क्षेत्र ग्राम पूरेरा खुराड, चिमनपुरा आमेर, आबादी आमेर मावठा, आमेर रेल्वे रोड व राजस्व क्षेत्र ग्राम नाहरगढ़

दक्षिण – वन सीमा लाईन समीपवर्ती आबादी ब्रह्मपुरी व पुरानी बस्ती

पश्चिम – नाहरी का नाका आबादी क्षेत्र व राजस्व क्षेत्र ग्राम [illegible], बीड पहाड व गढ़ा आमेरीयाड से पश्चिम दिशावर्ती ओर्डीनेन्स दोत्र व वन सीमा लाईन समीपवर्ती राजस्व क्षेत्र ग्राम जोरावा, आकोड़ा, शिवनगर, बड़ा गांव, माड़या व समीपवर्ती वन क्षेत्र बड़ा गांव भाड्या खसरा नम्बर 82-85 व 83 का उत्तरी पश्चिमी कोना व सीमा वन क्षेत्र बीड तालेडा समीपवर्ती वन क्षेत्र ग्राम दोलतपुरा खसरा नम्बर 1092-93.

उक्त उद्घोषणा को नाहरगढ़ वन्य जीव अभ्यारण्य क्षेत्र में प्रमुख सार्वजनिक स्थानों पर चस्पा किया गया । जिला कलक्टर द्वारा दिनांक 15-11-97 को जारी उक्त उद्घोषणा के फलस्वरूप 2 माह के निर्धारित समय में नाहरगढ़ वन्य जीव अभ्यारण्य क्षेत्र में स्थित संबंधित राजस्व क्षेत्र से एक भी आपत्ति/क्लेम प्रार्थना पत्र प्राप्त नहीं हुआ । इस संबंध में समिति सदस्यों से विचार

55/
46

बिन्दुओं पर रिपोर्ट मंगवाई गई। जिला कलक्टर द्वारा जांच किये जाने पर निम्नलिखित तथ्य पाये गये :-

(1) इस क्षेत्र में खनन कार्य नहीं हो रहा है।

(2) कुछ क्षेत्रों में सड़के बनी हुई है।

(3) इस क्षेत्र में निजी खातेदारी भूमियां स्थित है। किन्तु अधिकांश भूमि गृह निर्माण सहकारी समितियों को बेची हुई है।

(4) इस क्षेत्र में सिंचायचक भूमि भी स्थित है।

(5) इस क्षेत्र में चारागाह भूमि नहीं है।

(6) इस क्षेत्र में मौके पर उपलब्ध रिकार्ड, जयपुर विकास प्राधिकरण व सिंचाई विभाग की खाली पड़ी भूमियां पशुओं के चराई के नाम में आ रही है।

(7) इस क्षेत्र में पापड़ के हनुमानजी का मंदिर, शिव मंदिर, नाहर सिंह भोमिया जी का मंदिर व अन्य धार्मिक स्थल स्थित है।

(8) इस क्षेत्र में कोई तालाब स्थित नहीं है।

(9) उक्त समस्त क्षेत्र चूंकि जयपुर विकास प्राधिकरण एवं नगर निगम की सीमा में आता है। अतः इस क्षेत्र में ग्राम पंचायतों का अस्तित्व नहीं है।

(10) इस क्षेत्र में किस्म भूमि में परिवर्तन नहीं है। लेकिन भू-उपयोग में परिवर्तन हो रहा है।

(11) अधिकांश खातेदारी भूमियों का बेचान गृह निर्माण सहकारी समितियों को हो गया है।

(12) क्षेत्र में श्मशान, कब्रिस्तान व अन्य उपासना स्थल स्थित है।

(13) इस क्षेत्र में कोई बांध स्थित नहीं है। किन्तु बीड़ पापड़ व निशातबाग क्षेत्र में पूर्व में गजार बांध के लिये कुछ भूमि अवाप्त की गई थी, जो सिंचाई विभाग के नाम दर्ज है।

(14) इस क्षेत्र में सार्वजनिक उपयोगी भवन नहीं है।

(15) खनन व अन्य उपयोग हेतु प्रस्तावित अग्रारण्य क्षेत्र में रक्षा मंत्रालय का ट्रोपो स्टेशन, पुरातत्व विभाग का कार्यालय, केन्टोनमेन्ट, गैलेन्ट की छतरियां एवं टी.वी. रिले टावर स्टेशन आदि स्थित है। साथ नगर निगम एवं जयपुर विकास प्राधिकरण की भूमियों पर नियमित व अनियमित आवासीय योजनाएं स्थित है तथा वन विभाग की भी कुछ भूमि पर आबादी बसी हुई है।

(16) इस क्षेत्र में सार्वजनिक जल स्त्रोत स्थित है।

(17) इस क्षेत्र में भूमि अवाप्ति की गतिविधियां नहीं हो रही है।

2 L

(18) इस क्षेत्र में मत्स्य सम्बन्धी कोई गतिविधियां नहीं है ।

(19) इस क्षेत्र में कुछ सरकारी कार्यालय स्थित है ।

(20) इस क्षेत्र में पटवार मण्डल व नाहरगढ़ में कुछ निजी शिक्षण संस्थाये यथा न्यू माडर्न पब्लिक स्कूल, पेरामाउन्ट स्कूल व अन्य शिक्षण संस्थाएं स्थित है ।

(21) अधिसूचित क्षेत्र में रक्षा मंत्रालय (भारत सरकार) का टोपो स्टेशन, पुरातत्व विभाग का कार्यालय, कैफेटेरिया, टी.वी. रिले स्टेशन के कार्यालय स्थित हैं ।

उद्घोषित अभ्यारण्य क्षेत्र में अनुमानित जनसंख्या 15,500 है तथा परिवारों की अनुमानित संख्या 2,550 है तथा 9 बस्तियां बसी हुई है व पशुओं की अनुमानित संख्या 2000 है । इसके अतिरिक्त क्षेत्र में खाली पड़ी जयपुर विकास प्राधिकरण, सिंचाई विभाग व निजी खातेदारी भूमि पर 300-400 पशु चराई के लिये आते है ।

हालांकि नाहरगढ़ अभ्यारण्य क्षेत्र में जिला कलक्टर जयपुर द्वारा आमन्त्रित आपत्तियों के बावजूद कहीं से कोई औपचारिक आपत्ति या दावेदारी प्राप्त नहीं हुआ है । तथापि उक्त उद्घोषित क्षेत्र को अभ्यारण्य घोषित करने से पूर्व उसमें स्थित आबादी क्षेत्र, सार्वजनिक महत्व के स्थल यथा मंदिर, श्मशान, विभागीय प्रतिष्ठान तथा उसमें आने-जाने के रास्तों की स्थिति को मद्देनजर रखा जाना उचित होगा ।

माननीय उच्चतम न्यायालय के आदेश दिनांक 22.8.97 एवं वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के तहत जिस क्षेत्र में अधिकारों को तय किया जा रहा है, उसका "वर्णित क्षेत्र" निम्न प्रकार है -

(1) वर्णित क्षेत्र -

वाईल्ड लाईफ प्रोटेक्शन एक्ट, 1972 की धारा 18 के तहत जारी की गई अधिसूचना दिनांक 22-9-1980 एवं धारा 21 के तहत दिनांक 15.11.97 की उद्घोषणा में अंकित क्षेत्र में से राजस्थान फोरेस्ट एक्ट, 1953 के तहत वर्ष 1961 की अधिसूचना के तहत घोषित "आरक्षित वन क्षेत्र" को हटाते हुये शेष भूमि क्षेत्र को "वर्णित क्षेत्र" माना जाता है ।

(2) संदर्भ तिथी -

उपरोक्त वर्णित क्षेत्र के अधिकारों को तय करने के लिये धारा 21 वाईल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के तहत जारी की गई उद्घोषणा दिनांक 15-11-97 को संदर्भ तिथी तय की जाती है ।

[3] तय किये गये अधिकारों का विवरण –

अधिकारों के संबंध में सर्वप्रथम यह स्पष्ट किया जाता है कि वर्णित क्षेत्र को अंतिम रूप से सेंक्चुरी घोषित होने के फलस्वरूप इन अधिकारों का प्रयोग वाईल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के अन्तर्गत रहते हुए प्रयोग किया जा सकेगा । इसका तात्पर्य यह है कि निम्नांकित अधिकारों का प्रयोग करते हुए वाइल्ड लाइफ प्रोटेक्शन एक्ट की किसी भी धारा का उल्लंघन नहीं किया जा सकेगा ।

वर्णित क्षेत्र में भारी आबादी व रिहायशी एवं आबादी क्षेत्र में रहने वाले बहुसंख्यक लोगों व जन–जीवन की जीवीकोपार्जन व अन्य सुविधाओं को ध्यान में रखते हुये एवं उद्घोषणा के फलस्वरूप प्राप्त हुई आपत्तियों/सुझावों एवं विचार–विमर्श के दौरान प्राप्त हुई अन्य आपत्तियों को ध्यान में रखते हुये एवं तत्पश्चात् उनकी जांच व मुख्य वन संरक्षक व मुख्य वन्य जीव प्रतिपालक से हुए विचार–विमर्श के आधार पर यह आदेश दिए जाते हैं कि वर्णित क्षेत्र में निम्नानुसार अधिकार तय किये जाते हैं –

1– वर्णित क्षेत्र में समस्त राजस्व भूमि के लिए जिसमें राजकीय भूमि, निजी स्वामित्व की भूमि शामिल है, उनमें राजस्थान टीनेन्सी एक्ट 1955 एवं राजस्थान लेण्ड रेवेन्यू एक्ट, 1956 के सभी प्रावधान यथावत लागू रहते हुये उनके तहत प्रदत्त अधिकार यथावत रहेंगें । इसके अतिरिक्त वर्णित क्षेत्र की ऐसी भूमि पर वर्तमान में प्रचलित राजस्व के समस्त अधिनियमों, नियमों व अन्य कानून यथावत लागू रहेंगें । किन्तु किसी भी प्रकार की भूमि के व्यावसायिक, औद्योगिक एवं व्यापारिक खरीद–फरोख्त, रूपांतरण, रूपांतरण से पूर्व वन विभाग की पूर्वानुमति आवश्यक होगी ।

राजस्व रिकार्ड में दर्ज राजकीय भूमि जिसमें रिहायशी व चारागाह भूमि शामिल है तथा निजी खातेदारी की भूमि में कुए, बाडे, वृक्ष, रिहायशी मकानों के वर्तमान अधिकारों में कोई परिवर्तन नहीं आयेगा और वर्णित क्षेत्र में सिंचायचक व चारागाह व अन्य राजस्व व निजी कृषि भूमि का उपयोग इन राजकीय कानूनों के अनुसार ग्रामवासी व राजकीय कार्यालय करती रहेगी और इन कानूनों से उत्पन्न मूलभूत सुविधाएं व अधिकार यथावत चलते रहेंगें ।

2– इस आदेश की तिथी को वर्णित क्षेत्र में जितने भी राजमार्ग, छोटी–बड़ी व कच्ची–पक्की सड़कें हैं, वे यथावत रहेगी और इन सड़कों के प्रयोग के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगें । राजकीय राशि से निर्माणाधीन सड़कों का कार्य भी पूर्ण किया जा सकेगा । वर्णित क्षेत्र में राजकीय राशि से भविष्य में निर्मित होने वाली सड़कों का भी निर्माण किया जा सकेगा ।

जो रास्ते राजस्व रिकार्ड में दर्ज है अथवा जो रास्ते अधिकार के रूप में इस तिथी को चालू है, वे रास्ते यथावत चालू रहेंगे व उनके प्रयोग के अधिकार यथावत रहेंगें ।

3- तहसीलदार द्वारा प्रेषित रिपोर्ट एवं जिला कलक्टर जयपुर द्वारा की गई जांच के अनुसार वर्णित क्षेत्र में कोई खनन कार्य नहीं हो रहा है । यदि राज्य सरकार ने खनन पट्टे दिये हो तो उन्हें खनन कार्य जारी रखने का अधिकार रहेगा। खनन विभाग नई खानों के पट्टे देने पर विचार करता है तो प्रचलित नियमों के तहत वर्णित क्षेत्र में खनन पट्टे देने के अधिकार रहेगें । जिन खानों में अनाधिकृत रूप से खनन कार्य किया जा रहा है उन्हें खनन कार्य का अधिकार प्रदत्त नहीं होगा ।

4- पंचायत राज से संबंधित सभी नियम व अधिनियम वर्णित क्षेत्र में यथावत लागू रहेगें । पंचायत अधिनियम के तहत ग्राम पंचायत, पंचायत समिति व जिला परिषद को जो भी प्रदत्त शक्तियां है, उनका उपयोग यथावत रहेगा । इसी प्रकार पंचायत राज संस्था द्वारा कराये जा रहे विकास कार्य एवं आबादी क्षेत्र में व उसके अधीन आने वाली भूमि क्षेत्र में नियमों के तहत सभी अधिकार का प्रयोग करने का अधिकार रहेगा ।

5- वर्णित क्षेत्र में आने वाले समस्त बांध, तालाब, तलाई, एनीकट, सिंचाई परियोजना एवं जल संग्रहण योजनाएं यथावत रहते हुये वर्तमान व्यवस्था के अनुसार इनके प्रयोग व उपयोग करने का अधिकार यथावत रहेगा । इसी प्रकार नये बांध, तालाब, तलाई, एनीकट आदि बनाये जाने के लिये भी वर्तमान व्यवस्था के अनुसार अधिकार यथावत रहेगा ।

6- वर्णित क्षेत्र में सभी धार्मिक स्थलों, मेलों के आयोजन, विश्राम स्थल, धर्मशाला जिनका उपयोग समय-समय पर आम जनता करती आ रही है, उन्हें उनका उपयोग करने के अधिकार यथावत रहेगें । धार्मिक स्थलों में पूजा-अर्चना के लिए किसी भी प्रकार का शुल्क नहीं लगाया जायेगा और वर्तमान व्यवस्था के अनुसार ही श्रद्धालु पूजा-अर्चना कर सकेगें ।

7- जन स्वास्थ्य अभियांत्रिकी विभाग के तहत सभी जलदाय व पेयजल योजना वर्तमान व्यवस्था के अनुसार कार्यरत रहेगी और उन्हें प्रयोग करने के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेगा । भविष्य में भी पेयजल की किसी भी योजना को लागू करने व स्थापित करने के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेगें ।

8- वर्णित क्षेत्र में विद्युत की वर्तमान व्यवस्था जिसमें बिजली के खंभे, तार व विद्युत का व्यावसायिक व घरेलु उपयोग यथावत रहेगा और विद्युत व्यवस्था के तहत समस्त स्थापित प्रतिष्ठान व लेन यथावत रहेगें । भविष्य में भी विद्युत मण्डल विभाग को विद्युत की किसी भी परियोजना को लागू या विस्तार व्यवस्था के कार्य का अधिकार रहेगा ।

9- जयपुर दूरसंचार व्यवस्था वर्तमान व्यवस्था के अनुसार यथावत रहेगी और उसके उपयोग व प्रयोग करने के अधिकार भी यथावत रहेंगे । भविष्य में नई योजना या विस्तार के लिये भी कार्य करने के अधिकार रहेंगे ।

10- सभी राजकीय व निजी शिक्षण संस्थाओं के उपयोग व प्रयोग के अधिकार यथावत रहेंगे एवं उनके भवनों के उपयोग के अधिकार भी यथावत रहेंगे । भविष्य में भी संबंधित विभाग द्वारा नई शिक्षण संस्थाएं खोलने या नये भवन बनाने अथवा संस्था का विस्तार करने व शिक्षण संस्था संबंधित सभी नये वर्तमान व्यवस्था के अनुसार संपादित करने के अधिकार रहेंगे ।

11- वर्णित क्षेत्र में सभी राजकीय कार्यालय व भवन यथावत रहेंगे व उनके उपयोग व प्रयोग के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगे । भविष्य में किसी भी राजकीय कार्यालय की स्थापना व विस्तार करने या भवन बनाने के अधिकार भी वर्तमान व्यवस्था के अनुसार ही यथावत रहेंगे ।

12- वर्णित क्षेत्र में सभी चिकित्सालय व पशु चिकित्सालय चाहे वो राजकीय चिकित्सालय हो या निजी चिकित्सालय, उनके संचालित रहने व उनके प्रयोग करने के अधिकार यथावत रहेंगे । भविष्य में भी वर्तमान चिकित्सालय के विस्तार अथवा नये चिकित्सालय का निर्माण करने के अधिकार वर्तमान व्यवस्था के अनुसार रहेंगे ।

13- वर्णित क्षेत्र में सभी सार्वजनिक स्थलों व भवनों के उपयोग व प्रयोग करने के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगे ।

14- वर्णित क्षेत्र में वर्तमान व्यवस्था में जो भी यातायात एवं परिवहन की सुविधा उपलब्ध है एवं प्रचलित है, जिनमें ट्रकों, बसों, जीपों, निजी चालकों व अन्य प्रकार के सभी वाहनों के आने-जाने के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगे ।

15- पर्यटन विभाग द्वारा पर्यटकों की सुविधा के लिये वर्णित क्षेत्र में जो भी परियोजनाएं निर्मित की गई है वह यथावत रहेगी और उनके प्रयोग के अधिकार भी यथावत रहेंगे । भविष्य की परियोजना बनाने अथवा उनके उपयोग के अधिकार भी यथावत रहेंगे ।

16- वर्णित क्षेत्र में वन्य जीवों से आत्म रक्षा के लिये वाइल्ड लाईफ प्रोटेक्शन एक्ट, 1972 के तहत दिये गये प्रावधानों के अनुसार नियारियों को अधिकार प्रदत्त है । अतः वे इन नियमों व अधिनियमों के तहत अधिकारों का प्रयोग कर सकते हैं ।

17- वर्णित क्षेत्र में श्मशान व कब्रिस्तान यथावत रहेंगे व उनका

उपयोग व प्रयोग करने के अधिकार भी वर्तमान व्यवस्था के अनुसार यथावत रहेगें भविष्य में नये शमशान या कब्रिस्तान बनाये जाने व वर्तमान शमशान व कब्रिस्तान के विस्तार करने के अधिकार नियमानुसार यथावत रहेगें ।

18- वर्णित क्षेत्र में रहने वाले निवासियों के शादी-ब्याह व अन्य उत्सवों को वर्तमान व्यवस्था के अनुसार आयोजित करने के अधिकार यथावत रहेगें । इन उत्सवों में वाद्य यंत्रों एवं लाउडस्पीकर का प्रयोग वर्तमान प्रचलित "कोलाहल नियंत्रण अधिनियम" को ध्यान में रखकर किया जा सकेगा ।

19- वर्णित क्षेत्र में रहने वाले निवासी अपने पशु, गुवेशियों को वर्तमान व्यवस्था के अनुसार चारागाह में चराई कर सकेगें । आरक्षित वन क्षेत्र के लिये चराई की अनुमति वन विभाग के सक्षम अधिकारी से प्राप्त करनी होगी ।

20- वर्णित क्षेत्र में रहने वाले व्यक्तियों को आरक्षित वन क्षेत्र से जमीन पर पडी सूखी लकडियों को एकत्रित करने की अनुमति वन विभाग के सक्षम अधिकारी से वर्तमान व्यवस्था के अनुसार लेनी होगी ।

21- वर्णित क्षेत्र में इस आदेश की तिथी के दिन आबादी क्षेत्र अथवा कृषि भूमि में निर्मित किए गए कच्चे-पक्के आवास यथावत रहेगें व उनके प्रयोग करने के अधिकार भी यथावत रहेगें । वहां रहने वाले व्यक्ति द्वारा यदि अपनी निजी भूमि पर आवास हेतु प्रचलित कानून के तहत नये निर्माण या विस्तार करने की इच्छा रखते हो तो उन्हें इस बात का अधिकार होगा ।

22- वर्णित क्षेत्र में निर्माण कार्य के लिये पत्थर, बजरी या अन्य निर्माण सामग्री को नियमानुसार निकाले जाने के अधिकार होगें परन्तु आरक्षित वन क्षेत्र से निर्माण सामग्री जैसे पत्थर, बजरी , मिट्टी आदि निकालने के लिये वन विभाग से ही अनुमति प्राप्त करनी होगी ।

23- वर्णित क्षेत्र एवं वन्य जीव अभ्यारण्य सीमा से 10 किमी की परिधी में निवास करने वाले व्यक्ति जिनको संदर्भ तिथी तक शस्त्र अनुज्ञापत्र जारी किया गया है वह वन विभाग के सक्षम अधिकारी के यहां पंजीकृत करवाया जावे भविष्य में नये शस्त्र अनुज्ञापत्र जारी करने से पूर्व वन विभाग के सक्षम अधिकारी से अनापत्ति प्रमाण पत्र प्राप्त करना आवश्यक होगा ।

24- वर्णित क्षेत्र में विभिन्न विभागों द्वारा चलाई जा रही विकास योजनाओं, जिला ग्रामीण विकास अभिकरण द्वारा चलाई जा रही योजनाओं की क्रियान्विति यथावत रहेगी और भविष्य में भी इस क्षेत्र की कोई भी विकास की योजना प्रारम्भ होने की स्थिति में उन्हें भी संपादित किया जायेगा ।

25- संदर्भ तिथी के दिन वर्णित क्षेत्र में रहने वाले लोगों के निवास पर चल रहे कुटीर व छोटे उद्योग यथावत रहेगें और भविष्य में भी किसी भी कुटीर उद्योग को स्थापित करने के अधिकार यथावत रहेगें । परन्तु किसी भी बडे उद्योग चाहे वह राजकीय उद्योग हो अथवा निजी उद्योग हो ऐसे बडे उद्योग को स्थापित करने के संबंध में मुख्य वनसंरक्षक एवं मुख्य वन्य जीव प्रतिपालक से अनापत्ति प्रमाण पत्र प्राप्त करना आवश्यक होगा ।

26- निजी भूमि के आवासीय कार्य के लिये संपरिवर्तन करने के अधिकार यथावत रहेंगे । इसी प्रकार राजकीय भूमि सिंचाय/चारागाह का विभिन्न सार्वजनिक उपयोग हेतु संपरिवर्तन, सार्वजनिक भवनों के लिये आवंटन करने के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगें ।

27- सार्वजनिक उपयोग व विकास हेतु खातेदारी भूमि को राजस्व नियमों के तहत अप्राप्त करने के अधिकार यथावत रहेंगें । वर्णित क्षेत्र में यदि अप्राप्ति की कार्यवाही विचाराधीन हो तो वह भी नियमानुसार पूर्ण की जा सकेगी ।

जैसा कि प्रारम्भ में स्पष्ट किया जा चुका है कि जो भी अधिकार इस आदेश के द्वारा निर्मित किये गये हैं वे सभी वाईल्ड लाईफ प्रोटेक्शन एक्ट, 1972 के मूल अधिनियम की विभिन्न धाराओं एवं वन्य जीव संरक्षण संशोधन अधिनियम, 1991 के तहत ही प्रयोग में लाये जा सकते है और वर्णित क्षेत्र में रहने वाले व्यक्तियों का यह दायित्व होगा कि वह सेंक्चुरी की अंतिम अधिसूचना जारी होने की स्थिति में इन प्रावधानों पर अमल करें । वन्य जीव संरक्षण अधिनियम एवं वर्तमान व भविष्य में लागू अधिनियमों के मध्य विवाद की स्थिति में अंतिम निर्णय का अधिकार किसे रहेगा ? यह राज्य सरकार द्वारा धारा 26(ए) के अन्तर्गत अंतिम अधिसूचना के समय तय किया जाना आवश्यक है ।

यह भी स्पष्ट किया जाता है कि हालांकि आपत्तियों/क्लेम्स में संस्थाओं व व्यक्तियों ने वर्णित क्षेत्र को प्रस्तावित सेंक्चुरी क्षेत्र से पृथक रखने बाबत प्रार्थना की है । परन्तु माननीय उच्चतम न्यायालय के निर्णय दिनांक 22-8-97 एवं वाईल्ड लाईफ प्रोटेक्शन एक्ट, 1972 के संदर्भ में जिला कलक्टर द्वारा इस क्षेत्र को प्रस्तावित सेंक्चुरी से पृथक करने के अधिकार प्रदत्त नहीं है । अतः ऐसी आपत्तियों व क्लेम्स क्षेत्राधिकार में न होने के कारण उन पर विचार नहीं किया गया ।

यह आदेश आज दिनांक 21-8-98 को जारी किया गया ।

(विनोद गुप्ता)
कलक्टर एवं जिला मजिस्ट्रेट
जयपुर

कार्यालय जिला कलक्टर, जयपुर

क्रमांक: आर-6(24)/93/6865 दिनांक:22.8.98

आ दे श

'आंशिक संशोधन'

नाहरगढ़ वन्य जीव अभ्यारण्य के संदर्भ में अधिकार तय करने संबंधित जिला जिला कलक्टर के आदेश क्रमांक:आर-6(24)/93/6785 दिनांक: 21.8.98 में कई स्थानों पर 'आरक्षित वन क्षेत्र' को वर्ष 1961 की अधिसूयना के तहत घोषित किया जाना अंकित किया है । उप वन संरक्षक, जयपुर (पश्चिम) के स्पष्टीकरण दिनांक: 22.8.98 के संदर्भ में जिन स्थानों पर केवल वर्ष 1961 की अधिसूचना के तहत आरक्षित वन क्षेत्र घोषित होना अंकित किया है, उसे निम्नानुसार आंशिक संशोधन किया जाता है:-

दिनांक:21.8.98 के आदेश में अंकित	अब संशोधित पढा जाये
वर्ष 1961 के तहत घोषित 'आरक्षित वन क्षेत्र'	वर्ष 1961 से लेकर निम्नानुसार अंकित वन खण्ड और राज पत्र की अंकित संख्या व तारीख को घोषित 'आरक्षित वन क्षेत्र' बड़ी लाईन आमेर सं.54 भाग 1(ख) दिनांक: 12.4.62

(विनोद जुत्शी)
कलक्टर एवं जिला मजिस्ट्रेट,
जयपुर

Annexure-4

उपाबंध -V

की गई कार्रवाई की रिपोर्ट का रूप विधान:

1. बैठकों की संख्या और तारीख।
2. बैठकों का कार्यवृत : (कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक उपाबंध में उपाबद्ध करें)।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिकी संवेदी जोन वार) ब्यौरे एक पृथक् उपाबंध के रूप में उपाबंध किए जा सकते हैं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जा सकते हैं)।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जा सकते हैं)।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दाखिल की गई शिकायतों का सारांश।
8. कोई अन्य महत्वपूर्ण विषय।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 8th March, 2019

S.O.1220(E).—WHEREAS, a draft notification was re-notified and published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 2995 (E), dated the 11th September, 2017, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 12th September, 2017;

AND WHEREAS, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

AND WHEREAS, Nahargarh Wildlife Sanctuary is lying between latitudes 26°56'15.08"N & 26°57'5.81"N and longitudes 75°48'55.70"E & 75°46'54.65"E. The Sanctuary was notified *vide* Government of Rajasthan notification No. F11 (39) Revenue/8/80 of dated the 22nd September, 1980. The sanctuary is situated in the Aravalli ranges at Amber hills, Jaipur district of Rajasthan and is spread over an area of 52.40 square kilometers;

AND WHEREAS, the Sanctuary has "Tropical Dry Deciduous Forest" and "Tropical Thorn Forest" as per classification of Champion and Seth. The forest is spread over the area on various geological and soil formations over the hilly terrain of Aravallis and hence varies in composition;

AND WHEREAS, the Wildlife Sanctuary has a variety of habitats for diversified flora and major flora of this sanctuary includes salar (*Boswellia serrata*), gurjan (*Linnaea gradis*), tendu (*Dispyros melanoxylon*), karaya (*Sterculia urens*), gugal (*Commiphora mukul*), amaltas (*Cassia fistula*), awanla (*Embellica officinalis*), binnas (*Hesparathusa cranulata*), um (*Seccopetalum tomentosa*), goya khir (*Dishrostachya cineria*), sainja (*Maringa pterygosperma*), dhak (*Butea monosperma*), rahan (*Soydmida febriguga*), mokha (*Scherebra swetenoides*), rohini (*Mallatus*

philipnensis), ber (*Zizphus jujuba*), jamun (*Syzyguim cumini*), gular (*Ficus glomerata*), kadam (*Mitragyna parvifolia*), bahira (*Terminalia bellerica*), dhaora (*Anogeissus latifolia*), kahjur (*Phoenix syvestris*), hingot (*Balanites aegyptica*), khair (*Acacia catechu*), sevan (*Gmelia arborea*), arjun (*Terminalia arjuna*), neem (*Azadirachta indica*), peepal (*Ficus religiosa*), bargad (*Ficus benghalensis*), shiham (*Dalbergia sissoo*), bijasal (*Pterocarpus marsupium*), kakon (*Flacourita indica*), kharini (*Wrightia tinctoria*), dudhi (*Wrightia tomentosa*), jhinjha (*Bauhinia recemosa*), casaeria (*Casaeria tomentosa*), barn (*Createaeva relegiosa*), bel (*Aegle marmelose*), ronj (*Acacia marmelose*), lisora (*Cordia myxa*), churel (*Holoptelia intergrifoila*), aam (*Mangifera andica*), imli (*Tamarindus indica*), kaith (*Limonia acidissima*), siris (*Albizzia lebbek*), semal (*Bombaz ceriba*), celastrus (*Cleastrus paniculates*), etc.;

AND WHEREAS, the Sanctuary has variety of habitats for diversified fauna. Fish species recorded from of this Sanctuary includes catal (*Catla catla*), greyei (*Channa marulius*), lanchi (*Walago attu*), mahseer (*Tor tor*), mirgal (*Cirrhinus mrigala*), roho (*Labeo rohita*), savank (*Channa punctatus*), seenghari (*Mystus seenghala*). Apart from fishes, the common Indian toad (*Bufo melanostictus*), common frog (*Rana tigerina*), banded krait (*Bugorus fasciatus*), cobra (*Naja naja*), common krait (*Bungarus caeruleus*), fresh water swamp crocodile (*Crocodylus palustris*), Indian python (*Python molurus*), north Indian flap shelled turtle (*Lissemys punctata punctata*), rat snake (*Ptyas mucosus*), leopard (*Panthera pardus*), etc. the main fauna of the sanctuary;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Nahargarh Wildlife Sanctuary which are specified in paragraph 1 as Eco-Sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-Sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 0 (zero) to 13 kilometers around the boundary of Nahargarh Wildlife Sanctuary, in Jaipur district of Rajasthan as Eco-Sensitive Zone (hereafter in this notification referred to as the Eco-Sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-Sensitive Zone.–** (1) The Eco-Sensitive Zone shall be to an extent of **0 (zero)** to **13 kilometers** around the boundary of Nahargarh Wildlife Sanctuary and the area of the Eco-Sensitive Zone is **79.356 square kilometres.** Zero extent is towards the sides with heavy urbanization.

   (2) The boundary description of Nahargarh Wildlife Sanctuary and its Eco-Sensitive Zone is appended in **Annexure-I.**

   (3) The maps of the Nahargarh Wildlife Sanctuary demarcating Eco-Sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA**, and **Annexure-IIB.**

   (4) List of geo-coordinates of the boundary of Nahargarh Wildlife Sanctuary and Eco-Sensitive Zone are given in table **A** and **B** of **Annexure-III.**

   (5) The lists of village falling in the Sanctuary and proposed Eco-Sensitive Zone along with their geo co-ordinates at prominent points are appended as **Annexure-IV.**

2. **Zonal Master Plan for Eco-Sensitive Zone.-** (1) The State Government shall, for the purposes of the Eco-Sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the Competent authority of State.

   (2) The Zonal Master Plan for the Eco-Sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

(i) Environment,
(ii) Forest,
(iii) Urban Development,
(iv) Tourism,
(v) Revenue,
(vi) Agriculture,
(vii) Rural Development,
(viii) Irrigation and Flood Control,
(ix) Municipal,
(x) Panchayati Raj,
(xi) Public Works Department, and
(xii) Rajasthan State Pollution Control Board.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-Sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) Land use.– (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-Sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a) above, within the Eco-Sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

(i) widening and strengthening of existing roads and construction of new roads;

(ii) construction and renovation of infrastructure and civic amenities;

(iii) small scale industries not causing pollution;

(iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay;

(v) rainwater harvesting; and

(vi) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-Sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural water bodies.-**The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism or Eco-tourism.-** (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-Sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of eco-tourism shall be regulated as under, namely:-

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the Wildlife Sanctuary or upto the extent of the Eco-Sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the Wildlife Sanctuary till the extent of the Eco-Sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-Sensitive Zone area.

(4) **Natural heritage.-** All sites of valuable natural heritage in the Eco-Sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-Sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.

(6) **Noise pollution. -** Prevention and control of noise pollution in the Eco-Sensitive Zone shall be complied with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.

(7) **Air pollution.-** Prevention and control of air pollution in the Eco-Sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.-** Discharge of treated effluent in Eco-Sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.

(9) **Solid wastes.-** Disposal and Management of solid wastes shall be as under:-

(a) The solid waste disposal and management in the Eco-Sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-Sensitive Zone.

(b) Safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(10) **Bio-Medical Waste.–** Bio Medical Waste Management shall be as under.-

(a) The Bio-Medical Waste disposal in the Eco-Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28th March, 2016.

(b) Safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-Sensitive Zone.

(11) **Plastic waste management**.- The plastic waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

(12) **Construction and demolition waste management.-** The construction and demolition Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) E-waste.- The e - waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) Vehicular traffic.– The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) Vehicular pollution.- Prevention and control of vehicular pollution shall be incompliance with applicable laws and efforts shall be made for use of cleaner fuels.

(16) Industrial units.– (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-Sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-Sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

(17) Protection of hill slopes.- The protection of hill slopes shall be as under:-

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) Construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

4. List of activities prohibited or to be regulated within Eco-Sensitive Zone.- All activities in the Eco-Sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972, (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No.	Activity	Description
(1)	(2)	(3)
	A. Prohibited Activities	
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.

2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-Sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-Sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-Sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
8.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per the applicable laws.
9.	New wood based industry.	Prohibited (except as otherwise provided) as per the applicable laws.
10.	Fishing.	Prohibited (except as otherwise provided) as per the applicable laws.
11.	Use of plastic carry bags.	Prohibited (except as otherwise provided) as per the applicable laws.
	B. Regulated Activities	
12.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-Sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-Sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
13.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or up to extent of the Eco-Sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.

		Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
14.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
15.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
16.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
17.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines.
18.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
19.	Introduction of exotic species.	Regulated as per the applicable laws.
20.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
21.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
22.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
23.	Small scale non-polluting industries.	Non- polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-Sensitive Zone shall be permitted by the competent Authority.
24.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
25.	Solid waste management.	Regulated as per the applicable laws.

26.	Eco-tourism.	Regulated as per the applicable laws.
27.	Bio-Medical Waste Management.	Regulated as per the applicable laws.
28.	Air and vehicular pollution.	Regulated as per the applicable laws.
29.	Drastic Change of Agriculture systems.	Regulated as per the applicable laws.
30.	Fencing of existing premises of hotels and lodges.	Regulated as per the applicable laws.
31.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines.
32.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except otherwise provided) as per the applicable laws except for meeting local needs.
33.	Undertaking other activities related to tourism like flying over the Eco-Sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
34.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
	C. Promoted Activities	
35.	Rain water harvesting.	Shall be actively promoted.
36.	Organic farming.	Shall be actively promoted.
37.	Adoption of green technology for all activities.	Shall be actively promoted.
38.	Cottage industries including village artisans, etc.	Shall be actively promoted.
39.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
40.	Agro-Forestry.	Shall be actively promoted.
41.	Environmental awareness.	Shall be actively promoted.
42.	Skill Development.	Shall be actively promoted.
43.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
44.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
45.	Use of eco-friendly transport.	Shall be actively promoted.

5. **Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification.-** For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the

Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

S. No.	Constituent of the Monitoring Committee	Designation
1.	District Collector, Jaipur	Chairman, ex officio;
2.	Sub Divisional Officer, Amer	Member;
3.	A representative of non-governmental organisation or working in the field of wildlife conservation to be nominated by the Government of Rajasthan for a period of three years	Member;
4.	One expert in Ecology and Environment from reputed institution or university of the State to be nominated by the Government of Rajasthan for a period of three years.	Member;
5.	Honorary wildlife warden, Jaipur	Member;
6.	Regional Officer, Rajasthan State Pollution Control Board	Member;
7.	Mayor, Jaipur Municipal Corporation	Member;
8.	Pradhan, Panchayat Samiti, Amer	Member;
9.	Member of the State Biodiversity Board	Member;
10.	Deputy Conservator of Forest/Wildlife, Jaipur	Member-Secretary.

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-Sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-Sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure V.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No. 25/60/2015-ESZ-RE]

Dr. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE-I

BOUNDARY DESCRIPTION OF THE ECO-SENSITIVE ZONE OF NAHARGARH WILDLIFE SANCTUARY

In order to delineate boundaries of Eco-Sensitive Zone of Nahargarh Wildlife Sanctuary all field structures, habitations, water bodies, Industrial areas, religious places and other public institutes as provided by the revenue authorities have been marked on the map annexed with this notification. Geographical Positioning System (GPS) have been marked on the Sanctuary boundaries, which are numbered from 1 to 100 on the map. Then the boundaries of Eco-Sensitive Zone have also been marked on the same map and its Geographical Positioning System points have also marked on the boundary and numbered as 101 to 336.This map is annexed as Annexure-II. The boundary of Eco-Sensitive Zone is decided as indicated by the Geographical Positioning System points shown on this map as under:

Northern boundary: The extent of Eco-Sensitive Zone from Global Position point number 186 marked on reserve forest block boundary Amer-54 and Eco-Sensitive Zone boundary including villages Bagwara, Singwana. Chhapradi, Jaitpura Khinchi, Achrol, Ani, Labana, Gunawata, Dhandh, Harbar to Kukas to Global Position System point number 270 will be up to 13 kilometers. Eco Sensitive Zone boundary from Global Position System point number 186 to 270 is co-terminus with the boundary of reserve forest block Amer-54 and will include the whole reserve forest in the Eco-Sensitive Zone within these Global Position System points.

Eastern boundary: The extent of Eco-Sensitive Zone from Global Position System point number 270 to 280 will be Reserve forest block boundary, from Global Position System point number 280 to 281 will be along National Highway No. 8(Now NH-11-C), from Global Position System point number 281 to 295 will be 100 meters to 500 meters from sanctuary boundary. Similarly, the boundary along NH 8(Now 11 C) from Global Position System point 295 to 297 will be Eco Sensitive Zone. Reserve forest block boundary from GPS point number 297 to 320 will be Eco-Sensitive Zone limit. Sanctuary boundary from Global Position System point number 320 to 325 will be Eco Sensitive Zone limit including Rajamal ka talab. The extent of Eco Sensitive Zone from Global Position System point number 297 to 325 will be from 100 meters to 2.0 kilometers.

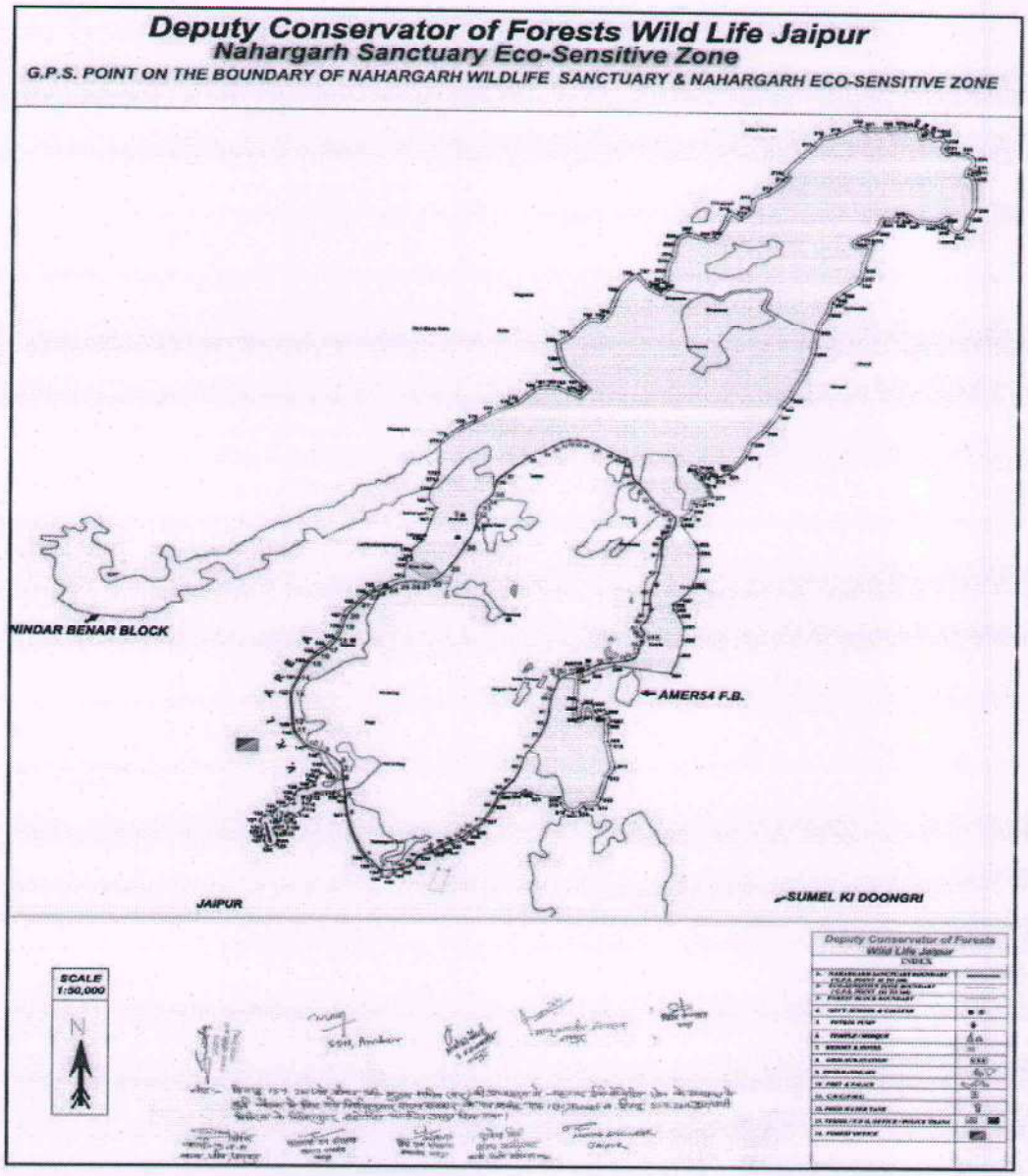
Southern boundary: Eco-Sensitive Zone boundary from Global Position System point number 325 to 336 and up to 101 will be co-terminus with the boundary of Sanctuary. From Global Position System point number 101 to 104 it will be co-terminus with the boundary of reserve forest Block Amer -54. From GPS point number 104 to 108 it will be co-terminus with the boundary of Sanctuary. From Global Position System point number 108 to 147 it will run along the natural boundary (flow as well as bed area up to both banks) of Amanishah Nallah.

Western boundary: Eco-Sensitive Zone boundary from Global Position System point number 147 to 160 will be co-terminus with the boundary of Sanctuary. From Global Position System point

number 160 to 186 it will be 50 meters to 2 kilometers including Bahav sagar, Akhepura, Badagaov, Bhatiya, Bishangarh Areas.

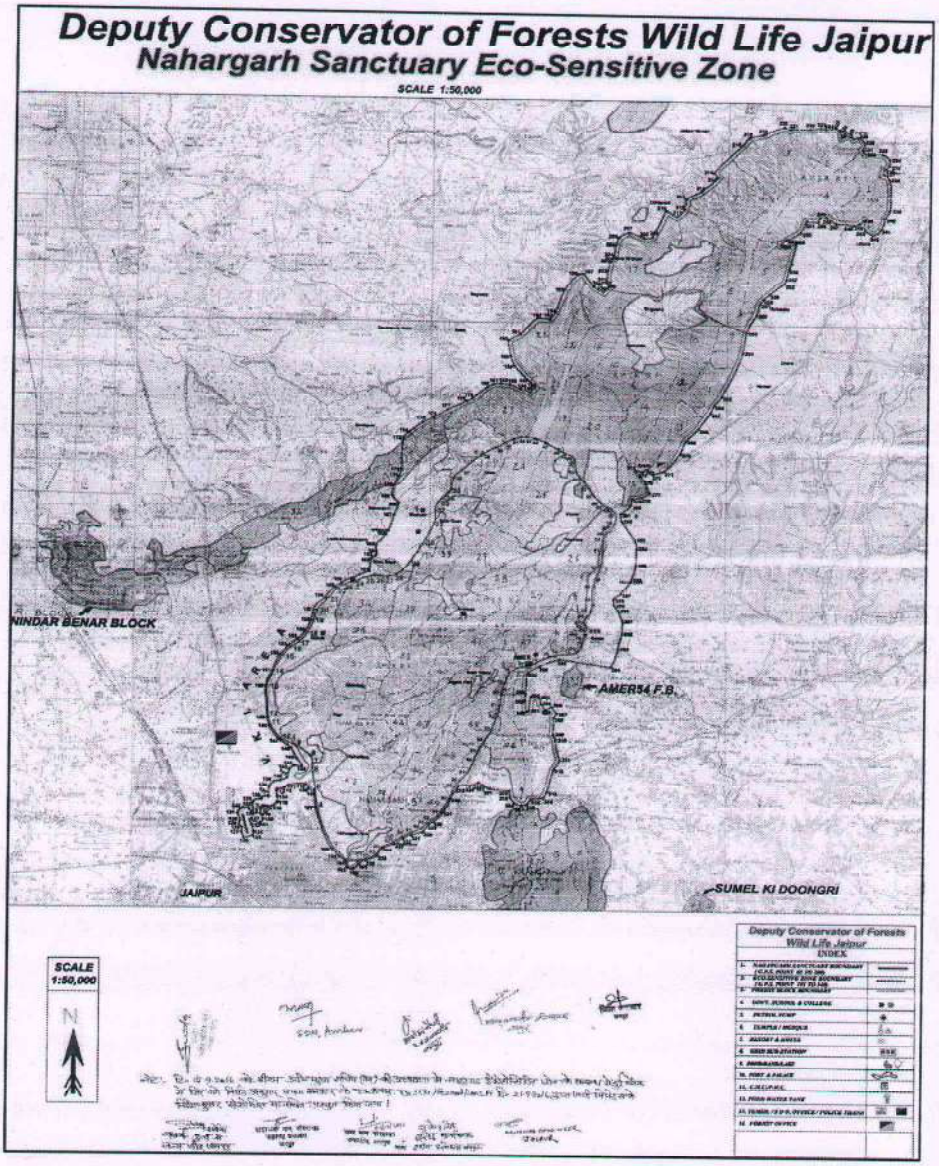
ANNEXURE-IIA

MAP OF ECO-SENSITIVE ZONE OF NAHARGARH WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE-IIB

MAP OF ECO-SENSITIVE ZONE OF NAHARGARH WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET



ANNEXURE-III

TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF NAHARGARH WILDLIFE SANCTUARY

Sl. No.	No.	Longitude	Latitude
1	E01	75°47'22.26"E	26°58'15.90"N
2	E02	75°48'0.42"E	26°59'52.80"N
3	E03	75°49'17.10"E	27° 0'44.70"N
4	E04	75°50'26.10"E	27° 2'27.36"N
5	E05	75°52'27.78"E	27° 2'42.42"N
6	E06	75°53'9.90"E	27° 1'46.92"N
7	E07	75°52'28.38"E	26°59'29.76"N
8	E08	75°51'22.56"E	26°59'9.90"N
9	E09	75°50'30.78"E	26°57'21.54"N
10	E10	75°48'40.80"E	26°56'2.40"N
11	E11	75°48'7.62"E	26°57'13.68"N

TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE

Sl. No.	No.	Longitude	Latitude
1	E01	75°49'5.16"E	27° 1'16.50"N
2	E02	75°49'42.06"E	27° 3'12.42"N
3	E03	75°51'3.42"E	27° 3'58.98"N
4	E04	75°51'18.48"E	27° 4'43.20"N
5	E05	75°52'32.70"E	27° 5'50.52"N
6	E06	75°53'56.40"E	27° 6'51.30"N
7	E07	75°54'47.52"E	27° 3'33.66"N
8	E08	75°56'44.58"E	27° 8'17.22"N
9	E09	75°57'37.56"E	27° 6'40.56"N
10	E10	75°56'5.70"E	27° 6'19.50"N
11	E11	75°55'20.28"E	27° 4'55.74"N
12	E12	75°54'1.20"E	27° 2'34.56"N
13	E13	75°53'7.32"E	26°59'18.30"N
14	E14	75°52'14.04"E	26°57'45.00"N
15	E15	75°51'5.28"E	26°57'14.58"N
16	E16	75°48'46.32"E	26°55'54.78"N
17	E17	75°46'54.48"E	26°56'23.04"N

18	E18	75°47'49.80"E	26°57'34.14"N
19	E19	75°47'32.52"E	26°59'29.76"N

ANNEXURE-IV

LISTS OF VILLAGES COMING UNDER NAHARGARH WILDLIFE SANCTUARY AND ECO-SENSITIVE ZONE ALONG WITH GEO-COORDINATES

Sl. No.	Villages in the Sanctuary	Latitude	Longitude
1	Nahargarh	26°56'15.08"N	75°48'55.70"E
2	Amer	26°59'8.19"N	75°51'4.82"E
3	Chimanpura	27° 1'23.51"N	75°54'4.74"E
4	Kukas	27° 1'50.37"N	75°53'24.08"E
5	Nestiwas	27° 1'39.28"N	75°52'25.41"E
6	Khurad	27° 2'4.37"N	75°53'7.23"E
7	Taleda	27° 2'41.57"N	75°52'25.42"E
8	Badagaon Jarkhya	27° 2'14.47"N	75°51'22.67"E
9	Sisiyawas	27° 0'37.93"N	75°50'51.32"E
10	Akeda	27° 0'25.41"N	75°48'45.67"E
11	Jaisalya	26°59'36.43"N	75°49'17.09"E
12	Papad	26°58'4.10"N	75°47'41.57"E
13	Kishanbag	26°57'5.81"N	75°46'54.65"E
Sl. No.	**Villages in Eco-sensitive Zone**	**Latitude**	**Longitude**
1	Kukas	27° 1'50.37"N	75°53'24.08"E
2	Harwar	27° 3'58.08"N	75°56'25.90"E
3	Dhand	27° 4'44.03"N	75°56'20.66"E
4	Gunawata	27° 5'34.61"N	75°56'57.21"E
5	Labana	27° 6'38.16"N	75°57'45.56"E
6	Ani	27° 7'5.48"N	75°59'7.83"E
7	Achoral	27° 8'8.37"N	75°58'20.78"E
8	Jaitpura Khinchi	27° 7'58.38"N	75°55'2.24"E
9	Chhapreri	27° 6'44.47"N	75°54'51.62"E
10	Singhwana	28° 5'52.77"N	75°50'0.01"E
11	Chokhalyawas urf Kacherawala	27° 4'30.74"N	75°55'2.22"E
12	Bagwada	27° 5'28.14"N	75°50'51.42"E
13	Daulatpura	27° 4'46.15"N	75°49'53.80"E

ANNEXURE–V

Performa of Action Taken Report:

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-Sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

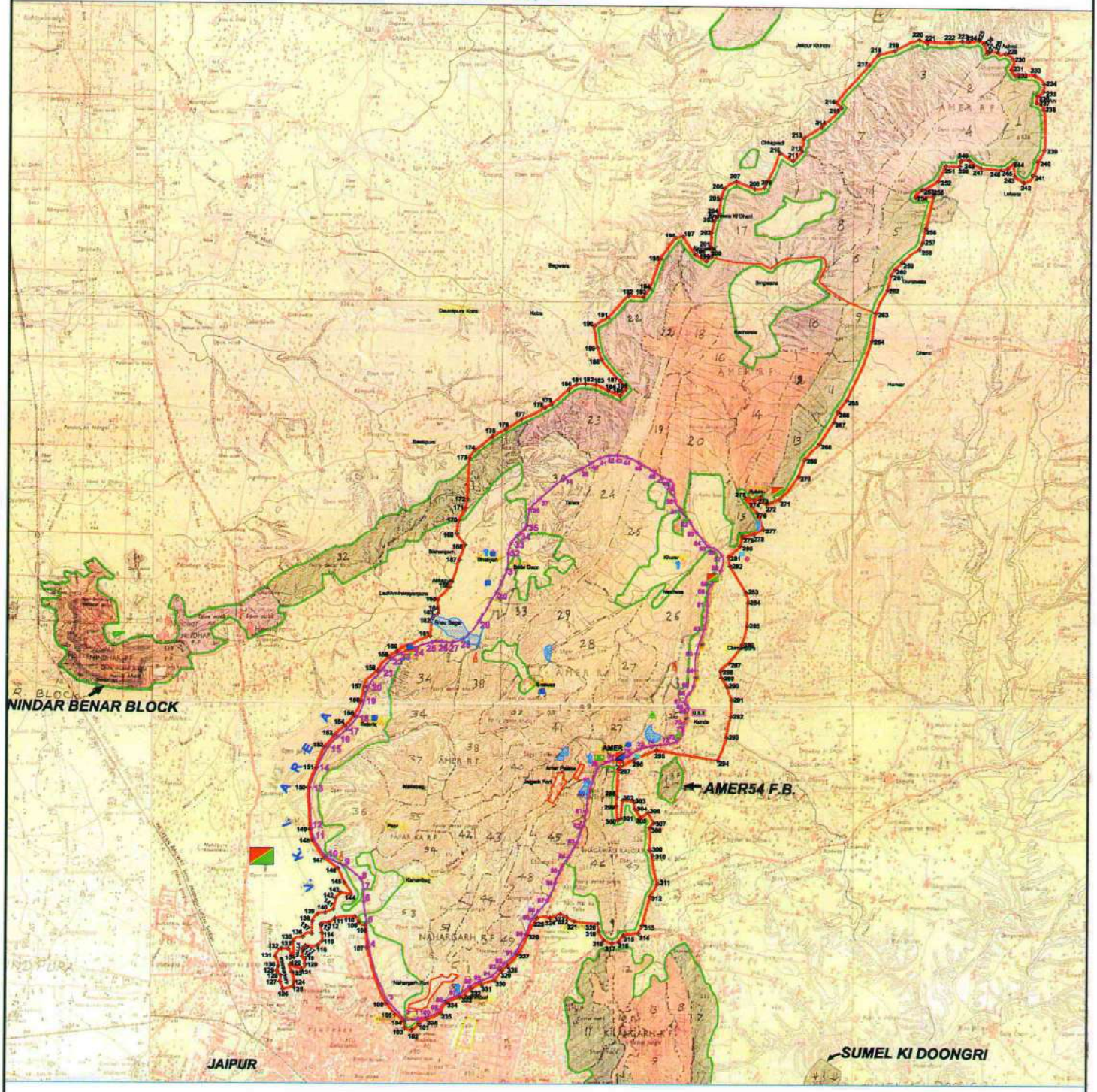
MANOJ KUMAR VERMA
Digitally signed by MANOJ KUMAR VERMA
Date: 2019.03.09 16:48:52 +05'30'

Annexure-5

Deputy Conservator of Forests Wild Life Jaipur

Nahargarh Sanctuary Eco-Sensitive Zone

SCALE 1:50,000



SCALE 1:50,000

N

Deputy Conservator of Forests Wild Life Jaipur INDEX	
1- NAHARGARH SANCTUARY BOUNDARY (G.P.S. POINT 01 TO 106)	
2- ECO-SENSITIVE ZONE BOUNDARY (G.P.S. POINT 181 TO 340)	
3- FOREST BLOCK BOUNDARY	
4. GOVT. SCHOOL & COLLEGE	
5. PETROL PUMP	
6. TEMPLE / MOSQUE	
7. RESORT & HOTEL	
8. GRID SUB-STATION	G.S.S
9. POND/BANDI/LAKE	
10. FORT & PALACE	
11. C.H.C./P.H.C.	
12. PHED WATER TANK	
13. TEHSIL / S D O, OFFICE / POLICE THANA	
14. FOREST OFFICE	

SDM, Amber

नोट:- दि० 15.9.2016 को श्रीमान अति० मुख्य सचिव (वन) की अध्यक्षता में नाहरगढ़ ईको सेंसेटिव जोन के सम्बन्ध में हुई बैठक में लिए गये निर्णय अनुसार राज्य सरकार के पत्रांक: क.1(3)/Eco-Sen/2002-A दि० 21.9.2016 द्वारा जारी निर्देशों के निर्देशानुसार संशोधित मानचित्र प्रस्तुत किया गया।